

State of Punjab and Other

Vs

M/s. Chandu Lal Kishori Lal and Others

and

State of Punjab and Others

Vs

M/s. Krishna Cotton Dal and Oil Factory

and

State of Punjab Etc.,

Vs

M/s. Gurbax Singh Madan Lal

Civil Appeals Nos. 2516 to 2519 of 1966

(CJI M. Hidayatullah, V. Ramaswami - I, G.K. Mitter JJ)

27.02.1969

JUDGMENT

RAMASWAMI, J. -

1. In this case the respondent is a partnership firm carrying on the business of buying and selling cotton and also of gining and pressing cotton at Barnala. The respondent purchased unginned cotton and after ginning the cotton by a mechanical process and removing the seeds sold the ginned cotton to customers outside the State. For the period from 1st April, 1961 to 31st March, 1962, the respondent paid purchase tax on the purchase turnover. In respect of cotton seeds sold by it to registered dealer, the respondent claimed deduction from the purchase turnover under Section 5(2)(a)(vi) of the Punjab Sales Tax Act, 1948 (Act No. 46 of 1948). But the assessing authority did not allow the deduction holding that the goods sold viz., cotton seeds were not the goods in respect of which purchase tax had been levied. In other words, the assessing authority took the stand that the unginned cotton underwent a manufacturing process and the goods produced were different from those purchase. So the respondent firm was assessed to pay a tax of Rs. 16,452 by the order of the assessing authority dated 11th September, 1963. The respondent firm thereafter filed a writ petition No. 1917 of 1963, in the Punjab High Court for quashing the assessment. The writ petition was allowed by the High Court which quashed the assessment and directed the assessing authority to re-determined the tax in the light of its judgment. In allowing the writ petition of the respondent the High Court followed its previous decision in Patel Cotton Company Private Ltd., v. State of Punjab and Others. (15 STC 865) The appellants preferred a Letters Patent Appeal which was dismissed. The present appeal is brought by certificate from the judgment of the Punjab High Court dated 31st

March, 1965.

2. It is necessary at this stage to set out the relevant provisions of the Punjab Sales Tax Act, 1948 (Act No. 46 of 1948), (hereinafter called the Act). Section 2 (ff) omitting immaterial portions defined 'purchase' thus :

"'Purchase' with all its grammatical or cognate expressions means the acquisition of goods specified in Schedule C"

Schedule C, Entry (1) and Entry (3), reads thus :

"(1) Cotton, that is to say, all kinds of cotton (indigenous or imported) in its unmanufactured state, whether ginned or unginned, baled, pressed or otherwise, but not including cotton waste".

"(3) Oilseeds, that is to say, seeds yielding non-volatile oils used for human consumption or in industry, or in the manufacture of varnishes, soaps and the like or in lubrication and volatile oils used chiefly in medicines perfumes, cosmetics and the like".

Section 5(2)(a)(vi) of the Act is to be following effect :

"5(2). In this Act expression "taxable turnover", means that part of dealer's gross turnover during any period which remains after deduction therefrom -

(a) his turnover during that period on

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(vi) the purchase of goods which are sold not later than six months after the close of the year, to a Registered Dealer, or in the course of inter-State trade or commerce, or in the course of export out of the country".

3. Section 2(c) of the Central Sales Tax Act, 1956 (Act No. 74 of 1956), defines 'declared' goods' to mean goods declared under Section 14 to be of special importance in inter-State trade or commerce. Under Section 14 of this Act certain goods were declared to be special importance in inter State trade or commerce and they included cotton, that is to say, all kinds of cotton (indigenous or imported) in its unmanufactured state, Whether ginned or unginned baled processed or otherwise, but not including cotton waste. Section 15 of the Central Tax Act, 1956, has been amended from time to time. Originally Section 15 read as follows :-

"15. Restrictions and conditions in regard to tax on sales or purchases of declared goods. - Notwithstanding anything contained in the sales tax law of any State, the tax payable by any dealer under that law in respect of any sales or purchases of declared goods made by him inside the State shall not exceed two per cent. Of the sales price thereof, and such tax shall not be levied at more than one stage in a State".

This section was amended by the Central Sales Tax (Amendment) Act (No. 16 of 1957), and again by Central Act No. 31 of 1958 and the amended section reads as follows :-

"15. Restriction and conditions in regard to tax on sale or purchase of declared goods within

a State. - Every sales tax law of a State shall, in so far as it imposes or authorises the imposition of a tax on the sale or purchase of declared goods, be subject to the following restrictions and conditions, namely :

(a) the tax payable under that law in respect of any sale or purchase of such goods inside the State shall not exceed two per cent., of the sale or purchase price thereof, and such tax shall not be levied at more than one stage;

(b) where a tax has been levied under that law in respect of the sale or purchase inside the State of any declared goods and such goods are sold in the course of inter-State trade or commerce, the tax so levied shall be refunded to such person in such manner and subject to such conditions as may be provided in any law in force in that State".

4. On behalf of the appellants the argument was stressed that ginning process was manufacturing process, and ginned cotton and cotton seeds were different commercial commodities and the respondent was not entitled to the exemption under Section 5(2)(a)(vi) of the Act. It was said that unginning cotton was transformed into two distinct commercial commodities and there was no substantial identity between unginning cotton and ginned cotton or cotton-seeds. It was argued that the ginning process required complicated machinery of manufacture. Reference was made in this connection to the mechanical aspect of the ginning process described in Encyclopaedia Britannica, Volume 6 :

"Hand separation of lint and seeds was replaced rapidly by use of saw-type gins in the United States after the inventions of Eli Whitney in 1794 and of Hogden Holmes in 1796. Whitney's gin was improved upon by Holmes who substituted toothed saws for the hooked cylinder and flat metal ribs for the slotted bar used by Whitney. The saws, metal ribs and doffing brush in these early models persist in modern gins, with no basic change in ginning principles having been made, although some modern gins substitute an air blast for the doffing brushes.

Additional gin machinery has been developed to keep pace with changes in harvesting practices which have resulted in a trend from careful hand picking to rougher hand and machine harvesting. These developments include seeds-cotton driers seed-cotton cleaners, but extractors, green boll traps and magnetic devices for removing metal. Line cleaners, designed to remove trash from lint after it had been removed from the seed, were added to modern gins in the late 1940s and 1950s, Improvement in grade, which resulted in a higher price for the lint, was, in some cases, off-set by the loss in weight. Gin installations include presses for baling the lint and equipment for moving the seeds away from the gin stands. While some of the seem is saved for planting purposes, most of it moves directly to an oil mill for processing".

In our opinion, the appellants are right in their contention that the ginning process is a manufacturing process. But the question presented for determination in the present case is somewhat different viz., whether the respondent is entitled to the exemption under Section 5(2)(a)(vi) of the Act in the context and setting of the language of Sections 14 and 15 of the Central Sales Tax Act, 1956. "Declared goods" in Section 14 of the Central Sales Tax Act, 1956, are individually specified under separate items. "Cotton ginned or unginning" is treated as a single commodity under one item of declared goods. It is evident that cotton ginned or unginning being treated as a single commodity and as a single species of declared goods cannot be subject under Section 15(a) of the Central Sales

Tax Act to a tax exceeding two per cent., of the sale or purchase price thereof or at more than one stage. But so far as cotton seeds are concerned, it is difficult to accept the contention that the sale of cotton seeds must be treated as a sale of declared goods for the purpose of Section 15(a) or (b) of the Central Sales Tax Act, 1956. It is true that cotton in its unginned state contains cotton seeds. But it is by a manufacturing process that the cotton and the seed are separated and it is not correct to say that seeds so separated is cotton itself or part of the cotton. They are two distinct commercial goods though before the manufacturing process the seeds might have been a part of the cotton itself. There is hence no warrant for the contention that cotton seeds is not different from cotton. It follows that the respondent is not entitled to deduct the sale price of the cotton seeds from the purchase turnover under Section 5(2)(a)(vi) of the Act. In our opinion, the assessing authority was right in holding that the respondent was not entitled to deduction in respect of cotton seeds sold by it to registered dealers. It is conceded that the assessing authority had already granted deduction under Section 5(2)(a)(vi) so far as ginned cotton is concerned.

5. For these reasons we hold that the judgment of the Punjab High Court, dated 31st March, 1955, in Letters Patent Appeal No. 100 of 1965 should be set aside and the writ petition No. 1917 of 1963 filed by the respondent should be dismissed. The appeal is accordingly allowed with costs.

Civil Appeals Nos. 2516-2517 and 2519 of 1966 and Civil Appeals Nos. 806 and 807 of 1967.

6. The question of law arising in these appeals has been subject-matter of consideration in Civil Appeal No. 2518 of 1966. For the reasons given in that judgment we hold that these appeals also should be allowed and the judgments of the Punjab High Court should be set aside and the writ petitions filed by the respondents in each case should be dismissed. These appeals are accordingly allowed with costs. There will be one hearing fee for these appeals and for Civil Appeal No. 2518 of 1966.

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